

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order:13.8.2002

CP No.36/02 (OA No.549/2000)

1. K.L.Meena s/o Shri Nathu Ram Meena
 2. S.G.Joshi s/o late Sh. Vijay Kishan Joshi
 3. N.K.Sain s/o Shri Jeetmal Sain
 4. Aladeen Khan s/o Shri Gafcor Khan
 5. Nagorao Bhanji Gajbiye s/o Shri Bhanji Punjabi
 6. R.K.Mishra s/o Shri Surendra Kumar Mishra
- Applicant Nos.1 to 6 are presently working as Assistants in the office of the Salt Commissioner, Jaipur
7. Mukesh Kumar Jain s/o Shri Sumer Chand Jain r/o C-223, Murlipura Scheme, Jaipur.

.. Applicants

Versus

1. Shri V. Govindarajan, IAS, Secretary to the Govt. of India, Ministry of Commerce and Industry, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi.
2. Shri B.Sundaresan, Salt Commissioner, 2A Lavan Bhawan, Lavan Marg, Jhalana Doongari, Jaipur
3. Shri Radhey Shyam Kashyap, working as Assistant Salt Commissioner, O/o the Salt Commissioner, 2A Lavan Bhawan, Lavan Marg, Jhalana Doongri, Jaipur - 302004.

.. Respondents

Mr. Anupam Agarwal, proxy counsel to Mr. Manish Bhandari, counsel for the applicants

Mr. S.S.Hasan, counsel for respondent-contemners

CORAM:



: 2 :

HON'BLE MR. H.O.GUPTA, MEMBER (ADMINISTRATIVE)

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

O R D E R (ORAL)

This Contempt Petition has been filed for the alleged disobedience of the order of this Tribunal passed in OA No.549/2000 on 3.9.2001.

2. The learned counsel for the respondent-contemners submits that the order of the Tribunal has been complied with. The learned counsel for the applicant after checking-up with the applicant submits that the order has been complied with and he does not wish to proceed further in the matter. In the circumstances, this CP is dismissed. Noticees are discharges. No order as to costs.


(M.L.CHAUHAN)

Member (Judicial)


(H.O.GUPTA)

Member (Administrative)